

**Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Direct Taxes**

New Delhi, the 19<sup>th</sup> of April, 2017

**NOTIFICATION**

In pursuance of sub-clause (ii) of clause (a) of sub-section (1) of Section 138 of the Income-tax Act, 1961, the Central Government hereby specifies Inspector General of Police, Economic Offences Wing, CSO, Kerala for the purposes of the said clause.

It is clarified that income-tax authority, as specified in Notification No. SO No. 731(E) dated 28.07.2000, shall-

- (i) furnish only relevant and precise information after forming an opinion that furnishing of such information is necessary so as to enable the above notified authority to perform its functions under the law being administered by it; and
- (ii) convey to the authority being specified vide this notification to maintain absolute confidentiality in respect of the information being furnished.



(Rohit Garg)  
Director-ITA.II, CBDT

(F.No. 225/286/2015-ITA.II)

Notification No. 30/2017

To

The Manager,  
Government of India Press,  
Mayapuri, New Delhi

Copy forwarded to:-

1. PS to FM/PS to MoS(R)/PPS to RS
2. Chairman, CBDT and all Members, CBDT
3. Chief-Secretary, Kerala
4. All Pr.CCsIT/DGsIT for kind information
5. O/o Pr. DGIT(Systems) for placing on the website: incometaxindia.gov.in
6. ITCC, Central Board of Direct Taxes (4 copies)
7. Addl. CIT, Data base Cell for uploading on Departmental Website
8. Guard file



(Rohit Garg)  
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